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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

(APPLICATION NO.: 186/2027)

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY

30-5-2027

ORDERS OF THE TRIBUNAL

Mr. C. B. Sharma counsel for applicant,
Heard. The OA has been disposed
of by a separate order.

Kausar Ali
(Tassem Lal)
Administrative Member

Kuldeep Singh
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No. 180/2007.

Jaipur, this the 30th day of May, 2007.

CORAM : Hon'ble Mr. Kuldip Singh, Vice Chairman.
Hon'ble Mr. Tarsem Lal, Administrative Member.

Radhey Mohan
S/o Shri Lal Chand
Aged about 50 years,
R/o quarter No.9,
Postal Officers Colony,
Shastri Nagar, Jaiupr.

... Applicant.

By Advocate : Mr. C. B. Sharma.

Vs.

1. Union of India through
Secretary to the Government of India,
Department of Tele Communication,
Ministry of Communication and Information Technology
Sanchar Bhawan, Ashoka Road,
New Delhi 110 001.
2. The Member (Production),
Department of Telecom,
Sanchar Bhawan, Ashoka Road,
New Delhi 110 001.
3. Shri Sanjay Gupta,
Superintending Engineer (Electrical),
Postal Electrical Circle Fourth Floor,
GPO Building,
Bangalore 560001.

... Respondents.

: O R D E R (ORAL) :

The applicant has filed this OA thereby praying for
the following reliefs :-

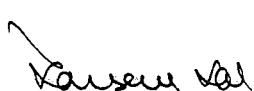


"(i) That entire record relating the matter be called for from the respondents and after perusing the same respondents may be directed to assign correct seniority to the applicant over and above the respondent No.3 taking into consideration of date of promotion and provisions of O.M. dated 21.1.2002 (Annexure A/10) with all consequential benefits.

(ii) That the respondents be further directed to promote the applicant to the cadre of Superintending Engineer (Electrical) from the date juniors so allowed on ad hoc basis and thereafter on regular basis with all consequential benefits including pay and allowances.

(iii) Any other order, direction or relief may be passed in favour of the applicant which may be deemed fit just and proper under the facts and circumstances of the case."

2. Before proceeding with the matter on merit, Learned Counsel for the applicant submits that he will be satisfied if a direction is given to the respondents to decide the representation made by the applicant by passing a reasoned and speaking order. Accordingly, the OA stands disposed of. Respondents are directed to decide the representation of the applicant by passing a reasoned and speaking order within a period of ~~six~~ months from the date of receipt of a copy of this order.


(TARSEM LAL)

ADMINISTRATIVE MEMBER


(KULDIP SINGH)

VICE CHAIRMAN

P.C./